THE PRIME MINISTER AND MIN-ISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) NO. Kalinga Airlines do not operate for the Ministry of Defence. They have a contract with the NEFA Administration for airlift of stores. Under this contract, they have so far been paid Rs. 1,95,58,646 according to the following break-up:---

May	1960	to		Rs.40,13,098.
March 1961				
1961-6	2		Rs.	73,91,113.
1962-6	3		Rs.	81.54.435.

In addition, they were paid Rs. 5,30,000 for an *ad* hoc airlift of civil supplies in Ladakh between July and November 1962.

(b) Under this NEFA contract, the largest amount paid to M's. Kalinga Airlines at one time was Rs. 3,23,664 on 9th November, 1961. This compares with the largest single payment made to the I.A.C. of Rs. 3,70,879 on the 20th December, 1961.

(c) No. Similar private airlines were also given contracts by the NEFA Administration earlier as under:—

- M/s. Darbhanga Aviation paid Rs. 4,28,832 for an airlift of a thousand tons only during 1957.
- M/s. Indamer Company paid Rs. 34,68,547 for an airlift of 7,870 tons in 1957-58.

100 KILOWATT SHORT-WAVE TRANS-MITTERS IN DELHI RADIO STATION FOR OVERSEAS BROADCAST

190. SHRI A. B. VAJPAYEE: Will the Minister of Information and BROADCASTING be pleased to state:

(a) whether it is a fact that All India Radio is to have two more 100 Kilowatt Short-wave transmitters in Delhi for overseas broadcasts; and

(b) if so, what are the reasons for not using medium wave to reach listerners in West Asia and South East Asia the majority of whom have medium-wave receivers? THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SHAM NATH): (a) Yes, Sir.

(b) In view of the geographical location of India in relation to West Asia and South East Asia as well as the propagational characteristics and limitations of medium-wave transmissions, medium-wave transmitter located on Indian territory is not, by itself, capable of covering completely either the West Asian or the South East Asian countries. The question of overcoming this obstacle is receiving the attention of Government.

## CONTRACT FOR STITCHING MILITARY UNIFORMS

191. SHRI R. S. KHANDEKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Mangal Trading Company Private Ltd., of Najafgarh (Delhi) has been given a contract for stitching military uniforms;

(b) if so, what are the terms of the contract and the rates; and

(c) whether it is a fact that the said firm gets the work done by the Delhi Government Cooperative Society Ltd. and earns middlemen's profit?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. R. CHAVAN): ((a) Yes, Sir; for stitching of Mazri garments.

(b) The terms and rates are as given in the attached statement.

(c) Before entering into a contract with this firm, the Delhi Garments Cooperative Industrial Society Ltd. (It is not a Government Cooperative Society) were approached, but the society regretted their inability to undertake the contract Government: have no information on the arrangements subsisting between the Mangal Trading Company and the Delhi Garments Cooperative Society.